

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

8. IA 1902/2024 IA 2954/2022 IA 1472/2024 in C.P.  
(IB)/527(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- IA 1902/2024 Mrs. Amita Narang Vs.  
V.K. Iyer  
IA 2954/2022 Vijaykumar V Iyer Vs.  
Atlantis Multiplex Private Limited  
IA 1472/2024 Bansi Mall Management  
Pvt. Ltd. Vs. Vijay Kumar Iyer (Rp of  
Future Retail Limited)  
IN THE MATTER OF  
Bank of India  
V/s  
Future Retail Limited**

**Section: 60(5) Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code,  
2016**

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**ORDER**

**IA 1902 of 2024:-** Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the RP through VC. This Application is filed by the Applicant seeking possession of the premises which has been rented out. Counsel for the Respondent seeks time to file reply. Let reply, if any, on behalf of the Respondent be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **14.06.2024**.

**IA 2954 of 2022:-** Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the RP/Applicant through VC and Counsel, Akash Agarwal appeared for the Respondent. List this matter on **14.06.2024**.

**IA 1472 of 2024:-** Counsel, Ankit Lohia a/w Ankita Yadav appeared for the Applicant and Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the RP through VC. At request of the Counsel for the parties list this Application on **30.04.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**